

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.19362/2003
(From the judgement and order dated 28/07/2003 in CWP 11621/03
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner (s)

VERSUS

KRISHAN KUMAR

Respondent (s)

With

SLP(C)No.20032/2003, SLP(C)No.20158/2003, SLP(C)No.20235/2003,
SLP(C)No.20260/2003, SLP(C)No.20264/2003, SLP(C)No.20269/2003
(With prayer for interim relief)

Date : 31/10/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)

Ms. Kamini Jaiswal, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

In the meantime, the contempt proceedings shall remain stayed.
List the matters after the decision in CA 4684/2001.

[Naresh Kumar]

AR-cum-PS

[Janki Bhatia]

Court Master